

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SAGAR AUTOMOBILES PVT. LTD.**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sagar Automobiles Pvt. Ltd.
2. Date of incorporation of corporate debtor	06.07.1995
3. Authority under which corporate debtor is incorporated / registered	RoC - Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50103MP1995PTC009670
5. Address of the registered office and principal office (if any) of corporate debtor	8/13, Babji Nagar, A.B. Road, Niranjapur, Dewas Naka, Indore, MP - 452010
6. Insolvency commencement date in respect of corporate debtor	25.08.2022 (Copy of order received on 27.08.2022)
7. Estimated date of closure of insolvency resolution process	21.02.2023 (180 days from the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ishwar Lal Kalantri Reg. No. IBBI/IPA-001/IP-P01448/2018-19/12439
9. Address and e-mail of the interim resolution professional, as registered with the Board	FH 183 Scheme No.54, Vijay Nagar, Indore, Madhya Pradesh - 452010 Email ID - ipkalantri@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	FH 183 Scheme No.54, Vijay Nagar, Indore, Madhya Pradesh - 452010 Email ID - ip.sagarauto@gmail.com
11. Last date for submission of claims	10.09.2022 (14 days from date of receipt of the said order of Hon'ble NCLT by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21 (6A)(b)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) The relevant form can be downloaded from the website of IBBI: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Indore Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Sagar Automobiles Pvt. Ltd. on 25.08.2022.

The creditors of Sagar Automobiles Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 10.09.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Ishwar Lal Kalantri
Interim Resolution Professional
Sagar Automobiles Pvt. Ltd.
Reg. No. IBBI/IPA-001/IP-P01448/2018-19/12439
Date: 30.08.2022
Place: Indore

Free Press 30/8/2022
Chourha Sansar 30/8/2022
Ishwar Lal Kalantri
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